

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 551/2025

IN THE MATTER OF:

Saranjit Singh Padda.

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

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Filed by



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Dated: 29.01.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 551 OF 2025

IN THE MATTER OF:

SARANJIT SINGH PADDA.

.....APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

.....RESPONDENTS



Report by way of affidavit of Bikramjit Singh Shergill, Commissioner, Municipal Corporation, Amritsar, on behalf of respondent no. 5.

The above named deponent do hereby solemnly affirm and declare as under:

1. That the Respondent No. 5, i.e., Municipal Corporation, Amritsar is a statutory body established under the Punjab Municipal Corporation Act, 1976 and is a self government institution for the city of Amritsar.
2. That Municipal Corporation Amritsar has provided the site in question at Block-E, Ranjit Avenue, Amritsar to M/s Amritsar MSW Limited a Special Purpose Company of **M/s Averda Waste Management and Investment Private Limited (Respondent No. 7)** for parking of vehicles used in door-to-door collection and transportation of Municipal Solid Waste.
3. That M/s Amritsar MSW Limited, a special Purpose company of M/s Averda Waste Management and Investment Private Limited (Respondent No. 7), without any consent of Municipal Corporation, Amritsar started using the said land as transfer station instead of parking ground, and it started the practice to unload the mini tippers on ground and then reload

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it into tippers and then transport it to the main dumping ground/processing site.

4. That the upkeep of said land allotted was specifically in the purview of Respondent No. 7 company, as the Respondent No. 5 (Municipal Corporation, Amritsar) handed over the said land to Respondent No. 7 only for parking of the vehicles, used for collection and transportation of Municipal solid waste.
5. That so far the allegation of setting fire to solid waste on the said land is concerned, same is without any proof and not true as the Respondent No. 5 has complied with the Solid Waste Management Rules, 2016 and did not allow any such actions by Respondent No. 7 Company. And such a contention of the applicant that 'several incidents of waste accumulation setting up on fire' is false and without any evidence.
6. That when the deponent came to know about the accumulation of waste on the said land, and using the said land as transfer station by Respondent No. 7, the Respondent No. 5 immediately taken suitable action in accordance with Waste Management Rules, 2016 and cleared the site by shifting the accumulated Municipal Solid Waste to disposal and processing site intended for the same purpose.

That M/s Amritsar MSW Limited a special Purpose company of M/s **Averda Waste Management and Investment Private Limited (Respondent No. 7)** has abandoned all the work of solid waste management in Amritsar since 6th October-2025 and the said work has already been allotted to new company.

8. That Municipal Corporation, Amritsar has cleared all the waste accumulated at the Block-E, Ranjit Avenue, Amritsar, in compliance



with the directions given by this Ld. Tribunal dated 07.11.2025. (Photo graphs are attached as Annexure R1)

- 9. That, presently Municipal Corporation Amritsar utilizing Block-E, Ranjit Avenue, Amritsar as parking station for the vehicles used in collection and transportation of Municipal solid waste. Attached Photographs of the said site as **Annexure R1** clearly depicts that the answering respondent has complied with the Order dated 07.11.2025 and no further cause of action survived.
- 10. That it is respectfully prayed that as the Respondent No. 5 has complied with the directions issued by this Hon'ble Tribnal in its true spirit, the present application may kindly be dismissed being infructuous in the interest of Justice.



DEPONENT

VERIFICATION :

I, Bikramjit Singh Shergill, aged about 53 years, Commissioner of Respondent No. 5 (Municipal Corporation, Amritsar), having Office at Ranjit Avenue, Amritsar, do hereby solemnly affirm and verify that the contents of this affidavit are true to my knowledge and belief and as per information derived from official record. No part of it is false and nothing material has been concealed therefrom.

Verified at _____ on this _____ day of January, 2026.

DEPONENT

I Personally know and identify the deponent herein and signed/thumb in my presence.

Sr. No. 5959 Date 16/1/26
 Certified that the above is declared on
 Solemn affirmation by _____
 at Amritsar by Oath B. Kumar Singh Shergill
 who is identified by Geetika Gandhi
 who is personally known to the deponent who
 been read over & explained to the deponent who
 admitted its correctness. (MCD)

Oaths Commissioner
 Amritsar
16/1/26

ANNEXURE R-1









Sankar

// TRUE COPY //